

सार्वजनिक सूचना

सूचित किया जाता है कि भवन संख्या 6-97 LIG Flats Sector-56 Noida को जो कि भवन एंटरप्राइजेज के नाम रजिस्टर्ड है उसे केवल इंटरप्राइजेज के पारदर्शित श्रीमती गुनगुनी देवी से श्रीमती रंजू चौहान के नाम पर पूरा रूप से किया जा रहा है एवं इससे यदि किसी भी व्यक्ति को किसी प्रकार का कोई वादा या कोई अपमान हो तो वह अपनी उपस्थिति भवन किमग नोड्डा अधीनस्थ में दर्ज कराकर आपसित दर्ज कर सकता है एवं में रंजू चौहान केवल एंटरप्राइजेज एवं भवन संख्या 6-97 LIG Flats, सेक्टर-56, Noida पर यदि भविष्य में कोई भी किसी भी प्रकार की देवता आती है या इससे प्रभुति में किसी भी तरह विवाद उत्पन्न होता है तो में इसकी प्रुति जिम्मेदारी लेती हूं एवं देवता का वहन मेरे द्वारा किया जाएगा।

श्रीमती रंजू चौहान

LOST & FOUND

I, Shailender Nath Sharma S/o Late Shri Mahender Nath Sharma
R/o House No. 83, Sector-17A,
Gurugram, Haryana-122001, Lost
my Original Conveyance Deed
of House No. 83, Sector-17A,
Gurugram, Haryana as per my
FIR No. LR No.305531/2023
dated 03 April 2023. If anybody
found please contact: 9810070236.

झारखण्ड सरकार, पेयजल एवं स्वच्छता प्रमाण्डल विभाग पेयजल एवं स्वच्छता प्रमाण्डल, लोहरदगा ई-प्रोक्वोरमेंट अल्प कालीन निविदा सूचना PR No. 293481 का सप्तम आमंत्रण	
विदा आमंत्रण सूचना संख्या DWS/D/Lohardaga/26/2022-23 दिनांक : 12.06.2026	
कार्य का नाम – Detailed survey, designing and drawing, Construction of Weir with allied works etc. all complete job for Arkosa and Adjoining villages Rural Water Supply Scheme D.W. & S. Division Lohardaga on turnkey basis.”	
प्राक्कलित राशि अग्रघन की राशि परिमाणु विपत्र का मूल्य कार्य पूरा करने की अवधि	1253.79 लाख रुपये 12.50 लाख रुपये 0.10 लाख रुपये 09 months + 3 months (Trial and run for rectification of defects etc.)
वेबसाइट पर निविदा प्रकाशन की तिथि प्री बीड मिटिंग की तिथि एवं स्थान निविदा प्राप्ति (ऑन लाईन बिडिंग) की अंतिम तिथि एवं समय सरकार के सचिव, सूचना प्रौद्योगिकी एवं ई- गवर्नेंस, झारखण्ड मंत्रालय, के झापाक 120 दिनांक 03.10.2023 के आलोक में विपत्र का मूल्य एवं अग्रघन की राशि Online जमा करने की अंतिम तिथि एवं समय तकनीकी बीड खोलने की तिथि एवं समय तकनीकी बीड खोलने का स्थान निविदा आमंत्रित करने वाले पदाधिकारी का नाम/पदनाम एवं मोबाइल नं० ई-प्रोक्वोरमेंट सेल का हेल्पलाइन नं०	15.06.2026, 03:30 बजे अपराह्न से दिनांक 29.06.2026, समय 11:30 बजे पूर्वाह्न में अभियंता प्रमुख, पेयजल एवं स्वच्छता विभाग का कार्यालय, नेपालहाउस, रांची 07.07.2026, 01:00 बजे अपराह्न तक 07.07.2026, 01:00 बजे अपराह्न तक 08.07.2026, 01:15 बजे अपराह्न से कार्यपालक अभियंता पेयजल एवं स्वच्छता प्रमाण्डल, लोहरदगा। कार्यपालक अभियंता, पेयजल एवं स्वच्छता प्रमाण्डल, लोहरदगा। मो० 8084784990 8084784990
ई- वैसे सम्बेदक जो पेयजल एवं स्वच्छता विभाग में समुचित श्रेणी में निबिधत नहीं हैं, वे भी निविदा में भाग ले सकते हैं, कार्यवटन के 60 दिनों के अंदर पेयजल एवं स्वच्छता में समुचित श्रेणी में निबिधन करवा लेना अनिवार्य होगा। ऐसी स्थिति में विभागीय पत्रांक 678(CDO) दिनांक 20.10.2012 के अनुसार इस आशय का शाेष पत्र देना अनिवार्य होगा कि नान्तर्गत किसी भी थाने में उनके विकसुद्ध को असाधिक मामला दर्ज नहीं है और वे निविदा के अन्य सभी शर्तों को पूरा करते गवकलित राशि घट या बढ सकती है, तदनुसार अग्रघन की राशि घट याे होगी। जिद जानकार की वेबसाईट http://jharkhandtenders.gov.in से प्राप्य की जा सकती है ।	

LOST DOCUMENT

Lost: Original Allotment & Possession Letter of Office No. DPT-424, Okhla Prime Tower. Online report lodged vide LR No. 367495/2026. If found, kindly send to 36B/1, 2nd Floor, Govindpuri, Kalkaji 110019.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned being the Authorised officer Truhome Finance Limited (Formerly Shriram Housing Finance Limited) has taken PHYSICAL POSSESSION of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the said Rules on 10/Jun/2026. The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of Truhome Finance Limited (Formerly Shriram Housing Finance Limited) for an amount as mentioned herein below with interest thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.	
Borrower's Name and Address	
M/S Goyal Metal (Prop. Mr. Girdharilal Agrawal (Deceased) Throgh Legal Hairs, LR No.1- Mrs. Anita Agrawal S/O Mr. Girdharilal Agrawal LR No.2- Mr. Keshav Agrawal S/O Mr. Girdharilal Agrawal LR No.3- Ms. Nandani Agrawal D/O Mr. Girdharilal Agrawal LR No.4- Ms. Manjari Agrawal D/O Mr. Girdharilal Agrawal LR No.5- Mrs. Priya Agrawal D/O Mr. Girdharilal Agrawal Add:- Gokul Restorant Ke Piche, Saraswati Kund, Shivaji Nagar, Mathura (UP)- 281001. Mr. Girdharilal Agrawal (Deceased) S/O Mr. Satyanarayan Agrawal Throgh Legal Hairs, LR No.1- Mrs. Anita Agrawal S/O Mr. Girdharilal Agrawal LR No.2- Mr. Keshav Agrawal S/O Mr. Girdharilal Agrawal LR No.3- Ms. Nandani Agrawal D/O Mr. Girdharilal Agrawal LR No.4- Ms. Manjari Agrawal D/O Mr. Girdharilal Agrawal LR No.5- Mrs. Priya Agrawal D/O Mr. Girdharilal Agrawal Mr. Radheshyam Agrawal S/O Mr. Satyanarayan Agrawal Mrs. Anita Agrawal S/O Mr. Girdharilal Agrawal Add:- House No.38, Shree Ja Garden 1, Goverdhan Road, Bakalpur, Satoha, Mathura (UP)-281004.	
Amount due as per Demand Notice	
Demand Notice date – 15-Nov-2025. Rs.83,73,093/-(Rupees Eighty-three lakh,Seventy-three thousand,Ninety-three Only) as on 10 Nov 2025 under reference of Loan Account No. TLPHAGRA000768 further interest at the contractual rate, within 60 days from the date of receipt of the said notice	
Description of Mortgaged Property	
Property-1 : All that the piece and parcel of immovable property Residential house MPL No. 173/245, Plot No.589 situated at On Nag Nagar, Mauda Jaisinghpura Banger, Tehsil & Dist. Mathura (UP). Area of the Property- 296.08 Sq. Mtr. Bounded- North- Plot No. 50A. South- Plot No. 48A. East- Plot No. 39A. West- Road 25' wide.	
Place: Mathura	Sd/- Authorised Officer- Truhome Finance Limited
Date : 10.06.2026	(Earlier Known as Shriram Housing Finance Limited)

NOTICE	 Registered Office: Website: www.vidhiinfo.com
Program (here in after Medical Records of its patients at the 20 to December 2033.	
ue copy of the period need to raise tioned in the below ations must reach the date of publications	
TRANSFER OF EQUITY SHARES Members are hereby informed that the Company has appointed the External Auditor (Accounting, Audit, Tax and Finance) to audit the Financial Statements of the Company, in respect of the financial year 2023-24, for seven consecutive years or more. The Company is also a member of the Education and Protection Fund. The Company has not declared any Unclaimed or unpaid dividend for the financial year 2023-24, lying with the Company and in the opportunity to claim such dividend. Members are requested to sign their signature so as to reach at the Company, MUFG Intime Insurance Limited, Mumbai - 400083 on or before 30th September 2024. The names of the concerned Members, their shareholdings, the IEPF and due date are available with the Company. This section. It may kindly be noted that the Company shall take action to transfer the shares to the IEPF transferred to the IEPF by the Company from the IEPF Authority by following the procedure that as per IEPF Rules, all such shares will also be credited to the IEPF. Members are requested to send Individual letters in this regard to the Company at the addresses addresses available with the Company from the R&TA by sending email to sharetransfer@vidhiinfo.com	
na 99 Place: Mumbai Date: June 12, 2026	



INTEGRAL COACH FACTORY, CHENNAI-38



Tender Notice No. 202647221262

The following e-tender is published in IREPS website. Firms details about Eligibility and other Terms & Conditions, please refer website <https://www.ireps.gov.in> Manual Offers will not be entertained for the tender.

Tender No.	Name of the work	Date of Tender	
		Closing	Opening
202647221262	Upgradation of STAR-CCM Software Licenses for CFD analysis	06.07.2026 15.00 Hrs.	06.07.2026 After 15.00 Hrs.



TTK HEALTHCARE LIMITED
Regd. Office : No.6, Cathedral Road, Chennai 600 086
CIN: L24231TN1958PLC003647 | Website: www.ttkhealthcare.com
Email ID: investorcare@ttkhealthcare.com | Telephone: 044 28116108/09/10

NOTICE TO SHAREHOLDERS

**SPECIAL WINDOW FOR TRANSFER AND
DEMATERIALIZATION OF PHYSICAL SECURITIES**

Pursuant to SEBI Circular HO/38/13/11(2)2026-MRSD-POD/ I/3750/2026 dated January 30, 2026 on **Ease of Doing Investment – Special Window for Transfer and Dematerialisation of Physical Securities**, a Special Window has been opened by SEBI for a period of one year, from **February 05, 2026 till February 04, 2027** for transfer and dematerialisation (“demat”) of physical securities which were sold/purchased prior to April 01, 2019 which also includes such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/process/or otherwise.

During this period, the securities that are transferred shall be issued only in demat mode and shall have a lock-in period of one year from the date of registration of transfer. Further the cases involving the dispute between the transferor and transferee; and securities which have been transferred to Investor Education and Protection Fund (IEPF) shall not be considered under this window.

The Shareholders are hereby encouraged to take advantage of this opportunity and submit the relevant documents mentioned in the said circular with our RTA M/s Data Software Research Co. Pvt. Ltd. In case of any queries please write to investorcare@ttkhealthcare.com / ttk.healthcare@dsrc-cid.in.

Place : Chennai
Date : June 15, 2026

For TTK Healthcare Limited
GWORY A JAISHANKAR
DGM – Legal & Company Secretary



HDFC BANK
We understand your world

Head Office: HDFC Bank House, Senapati Bapat Marg, Lower Panel, (West), Mumbai - 400 013 | Regional Office: HDFC Bank Ltd.
Dept For Special Operations, 1st Floor, Pranay Tower, Near Vidhan Sabha, 38 Darbari Lal Sharma Marg, Lucknow-226001

E-AUCTION SALE NOTICE PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Properties mortgaged to Bank under Securitization and Reconstruction of Financial assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9 & 8(6) of the Security Interest (Enforcement) Rule, 2002.

Notice is hereby given to the public in general and to the Borrower/Mortgagors/Guarantor in particular that, the Authorized Officer of HDFC BANK had taken possession of the following Property, being a secured asset, ("Property") pursuant to demand raised vide notice dated 18.05.2023 issued under Sec 13(2) of the Act in the following loan account with right to sell the same on "AS IS WHERE IS, AS IS WHAT IS, WHATEVER IS THERE IS AND WITHOUT RECOURSE BASIS" for realization of Bank's dues plus interest etc. as detailed hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act read with Rule 8 of the said Rules proposes to realize the Bank's dues by sale of the Property. The sale of the leasehold rights in the below-mentioned Property shall be conducted by way of E-Auction through Web Portal: <https://www.bankeauctions.com>

DESCRIPTION OF IMMOVABLE PROPERTIES/DETAILS OF ACCOUNT/AMOUNT/EMD/ETC

Name of the Branch & Account	Name of the Mortgagor & Guarantors of the property	Details of property	Reserve Price		Amount as per Demand Notice
			EMD	Demand Notice Date	
			Bid Insurance Amount		
HDFC Bank Ltd, Lucknow, M/s. Udayman Industry Account No. 50200040382904 85524514, 85524518, 8620525	Mortgagor- Lokesum Kumar Jain Proprietor/ Guarantors: Mrs. Seema Jain	Municipal No. 20/22-A, Khasra No. 1759, (Ground Floor), Rambagh, Baghat Road, Near-Shiv Hari Mandir Colony, Meerut, UP-250001 (Admeasuring area 204.85 Sq. Mt.) Boundaries- East-76 Ft. thereafter Plot no. 31 of Road Chand West -79 Ft. thereafter house of Ravindra Chaudhary, North-28 Ft. 6 Inch thereafter Military Farm, South-28 Ft. thereafter Rasta 15 Ft. wide together with all the buildings and structures thereon and all the plant, machinery, equipment and accessories attached to the earth or permanently fastened to anything attached to the earth.	Rs. 74,00,000/-	Rs.1,04,87,414.27/- Date of Demand Notice: 25.11.2022 & 01.02.2023	
			Rs. 74,00,000/-		
			Rs. 50,00,000/-		
			Inspection Date and Time 03-07-2026, 02.00 PM. to 04.00 PM.		Date/ Time of e-Auction : 06-07-2026 10.30 AM to 11.30 AM
Name of Authorized Officer/Phone No / Email ID: Mr. Ramesh Jaiswal, Mobile : 9044743976 ramesh.jaiswal@hdfcbank.com					
Last Date for Receipt of Bids: 04/07/2026 up to 4.00 PM					

TERMS & CONDITIONS:

- The e-Auction is being held on "AS IS WHERE IS, AS IS WHAT IS, WHATEVER IS THERE IS AND WITHOUT RECOURSE BASIS"
- The interested bidders shall submit their EMD details and documents through Web Portal: <https://www.bankeauctions.com> (the user ID & Password can be obtained free of cost by registering name with <https://www.bankeauctions.com>) through Login ID & Password. The EMD shall be payable through NEFT / RTGS in the following Account: 575000090094261, Name of the Account: DFSO TRANSACTORY ACCOUNT, Name of the Beneficiary: HDFC BANK LTD., IFSC Code: HDFC0000240 or through Demand Draft drawn in favor of HDFC Bank Ltd Account No. 575000090094261 latest by 4.00 p.m. on or before the dates mentioned in the table above. Please note that the Cheques shall not be accepted as EMD amount.
- The interested bidders are also requested to submit KYC documents i.e Copy of PAN Card; Proof of identification/Address Proof (KYC) viz self-attested copy of Voter ID card/Driving License/Passport/Ration Card etc. and should carry their original for verification.
- To the best of knowledge and information of the Authorized Officer, there is no encumbrance /statutory dues like property taxes, society dues etc. on the Property. The Bank however shall not be responsible for any outstanding statutory dues/encumbrances/Municipal Corporation Dues/electricity dues/Lease rent, water dues, Property tax, charges/tax/arrears including any third party claim etc. if any and it will be the liability of the buyer and buyer may inquire it independently.
- The intending bidders should make their own independent inquiries regarding the encumbrances, title of Properties/ies & to inspect & satisfy themselves. **Property can be inspected strictly on the above-mentioned date and time.**
- The intended bidders who have deposited the EMD and require assistance in creating Login ID & Password, uploading data, submitting bid, training on e-bidding process etc., may contact our service provider/ M/s. C India Pvt. Ltd., Plot No.301, Gulf Petro Chem Building, Udyog Vihar, Phase 2, Gurgaon, Haryana. Helpline No.s: 0124-4302020/21/22/23/24, Mr Vinod Chauhan Mobile: 9813887931, Help Line e-mail ID: support@bankeauctions.com and for any property related query you may contact the **Authorized officer as mentioned above in office hours** during the working days. (10AM to 5 PM).
- The Authorized officer reserve its right to cancel this auction/bid any time without assigning any reason. The highest bid shall be subject to approval of HDFC Bank Limited. Authorized Officer reserves the right to accept/ reject all or any of the offers/ bids so received without assigning any reasons whatsoever. His decision shall be final & binding. If highest bidder fails to make payment as per terms & conditions of sale/auction, including provisions of the SARFAESI Act, 2002 then Authorized Officer may accept the bid of second highest bidder at his sole discretion, but it cannot be claimed as right by the second highest bidder.
- (FOR DETAILED TERM AND CONDITIONS PLEASE REFER TO OUR WEBSITE www.hdfcbank.com and www.bankeauctions.com)**
STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002
This may also be treated as notice u/r 8(6) Rule 9(1) of Security Interest (Enforcement) Rules, 2002 and proviso made thereunder, to borrowers/ and Guarantors/mortgagors of the above said loan about the holding of E-Auction Sale on the above mentioned date.

Date: 15.06.2026

Place: Lucknow

Authorized Officer, HDFC Bank Ltd.

केनरा बैंक Canara Bank INCORPORATED IN INDIA Fiduciary Syndicate	STRESSED ASSETS MANAGEMENT Branch Circle Office Building, 8th Floor, 'B' Wing, C-14, G-Block Bandra-Kurla Complex, Bandra East, Mumbai- 400 051. Tel. : +91 22 -2269 23872 / 8744 / 8771 Email: cb15550@canarabank.com			
Ref: MUM/SAMB/INVOCATIONNOTICE				
Date: 10.06.2026				
Mr./Mrs Mohita Rai Res: 1301/Apollo, Hiranandani Estate , Ghodbunder Road Patlipada, Thane (W) Office/Business Address: 201, 201 Arcadia Hiranandani Estate Patlipada Thane West 400607 Thane Maharashtra 400607				
Dear Sir/ Madam, Sub: Notice for Invocation of Guarantee Agreement executed in lieu of credit facilities availed by Corporate Debtor M/s Netwing Technologies Pvt Ltd under the provisions of IBC. That Corporate Debtor namely M/s Netwing Technologies Pvt Ltd (hereinafter referred to as "Corporate Debtor") had availed credit facility / facilities had entered into certain loan agreements in favour of the Bank being Financial Creditor. While availing the said financial assistance, Corporate Debtor had expressly undertaken to repay the loan amount/s in accordance with the terms and conditions of the above mentioned agreements. That you, Sri/Mst Mohita Rai (hereinafter referred to as "the Guarantor") has guaranteed the payment on demand of all moneys and discharge all obligations and liabilities owed or incurred to the Financial Creditor by the Corporate Debtor for such credit facilities with interest thereon in terms of Guarantee Agreements/ It is further stated that the Corporate Debtor having failed to keep up with the terms of the above said agreements in clearing the dues of the secured creditor within the time given, and have been evasive in settling the dues. The operation and conduct of the above said financial assistance / credit facilities/having come to a standstill and as a consequence of the default committed in repayment of principal debt/ installment and interest thereon, the Financial creditor was constrained to classify the debt as Non Performing Asset (NPA) as on 02.05.2013 in accordance with the directives/guidelines relating to asset classification issued by the Reserve Bank of India. The Financial creditor through this notice brings to your attention that the Corporate Debtor has failed and neglected to repay the dues/ outstanding liabilities and hence hereby demand you under the provisions of IBC, by issuing this notice to discharge in full the liabilities of the Corporate Debtor as stated in Schedule A hereunder to the secured creditor within 14 days from the date of receipt of this notice. Further, it is brought to your notice that you are also liable to pay future interest at the rate of 17.25 % per year together with all costs, charges, expenses and incidental expenses with respect to the proceedings undertaken by the Financial Creditor in recovering its dues. Please take note of the fact that if you fail to repay to the Financial creditor the aforesaid sum of Rs. 1,75,53,69,901.53 (Rupees One Hundred Seventy Five Crore Fifty Three Lakh sixty nine Thousand nine Hundred one Rupees & Fifty Three Paise Only) together with further interest and incidental expenses and costs as stated above in terms of this notice, the Financial creditor will exercise all or any of the rights available with them as per provisions of IBC. This notice of Demand is without prejudice to and shall not be construed as waiver of any other rights or remedies which the Financial Creditor may have including further demands for the sums found due and payable by you. This is without prejudice to any other rights available to the Financial creditor under the Act and/or any other law in force. Please comply with the demand under this notice and avoid all unpleasantness. In case of Non-compliance, further needful action will be resorted to, holding you liable for all costs and consequence. Chief Manager CANARA BANK, SAM BRANCH MUMBAI				
SCHEDULE –A [Details of the credit facilities/ies availed by the Corporate Debtor]				
Sr No	LOAN NO	NATURE OF LOAN/LIMIT	LIABILITY WITH INTEREST AS ON 01.06.2026	RATE OF INTEREST (as applicable to Guarantor)
1.	0266261052780	CASH CREDIT	1755369901.53	17.25%
Ref: 371/SAMB/INVOCATIONNOTICE		Date: 10.06.2026		
Mr./Mrs. Lalit Rai Res: 1301/Apollo, Hiranandani Estate , Ghodbunder Road Patlipada, Thane (W) Office/Business Address: 201, 201 Arcadia Hiranandani Estate Patlipada, Thane West 400607, Thane Maharashtra 400607				
Dear Sir/ Madam, Sub: Notice for Invocation of Guarantee Agreement executed in lieu of credit facilities availed by Corporate Debtor M/s Netwing Technologies Pvt Ltd under the provisions of IBC. That Corporate Debtor namely M/s Netwing Technologies Pvt Ltd (hereinafter referred to as "Corporate Debtor") had availed credit facility / facilities had entered into certain loan agreements in favour of the Bank being Financial Creditor. While availing the said financial assistance, Corporate Debtor had expressly undertaken to repay the loan amount/s in accordance with the terms and conditions of the above mentioned agreements. That you, Mr./Mrs. Lalit Rai (hereinafter referred to as "the Guarantor") has guaranteed the payment on demand of all moneys and discharge all obligations and liabilities owed or incurred to the Financial Creditor by the Corporate Debtor for such credit facilities with interest thereon in terms of Guarantee Agreements/ It is further stated that the Corporate Debtor having failed to keep up with the terms of the above said agreements in clearing the dues of the secured creditor within the time given, and have been evasive in settling the dues. The operation and conduct of the above said financial assistance / credit facilities/having come to a standstill and as a consequence of the default committed in repayment of principal debt/ installment and interest thereon, the Financial creditor was constrained to classify the debt as Non Performing Asset (NPA) as on 02.05.2013 in accordance with the directives/guidelines relating to asset classification issued by the Reserve Bank of India. The Financial creditor through this notice brings to your attention that the Corporate Debtor has failed and neglected to repay the dues/ outstanding liabilities and hence hereby demand you under the provisions of IBC, by issuing this notice to discharge in full the liabilities of the Corporate Debtor as stated in Schedule A hereunder to the secured creditor within 14 days from the date of receipt of this notice. Further, it is brought to your notice that you are also liable to pay future interest at the rate of 17.25 % per year together with all costs, charges, expenses and incidental expenses with respect to the proceedings undertaken by the Financial Creditor in recovering its dues. Please take note of the fact that if you fail to repay to the Financial creditor the aforesaid sum of Rs. 1,75,53,69,901.53 (Rupees One Hundred Seventy Five Crore Fifty Three Lakh sixty nine Thousand nine Hundred one Rupees & Fifty Three Paise Only) together with further interest and incidental expenses and costs as stated above in terms of this notice, the Financial creditor will exercise all or any of the rights available with them as per provisions of IBC. This notice of Demand is without prejudice to and shall not be construed as waiver of any other rights or remedies which the Financial Creditor may have including further demands for the sums found due and payable by you. This is without prejudice to any other rights available to the Financial creditor under the Act and/or any other law in force. Please comply with the demand under this notice and avoid all unpleasantness. In case of Non-compliance, further needful action will be resorted to, holding you liable for all costs and consequence. Chief Manager CANARA BANK, SAM BRANCH MUMBAI				
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Sr No	LOAN NO	NATURE OF LOAN/LIMIT	LIABILITY WITH INTEREST AS ON 01.06.2026	RATE OF INTEREST (as applicable to Guarantor)
1.	0266261052780	CASH CREDIT	1755369901.53	17.25%

FORM A PUBLIC ANNOUNCEMENT [Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017] FOR THE ATTENTION OF THE STAKEHOLDERS OF SARALSCF TECHNOLOGIES PRIVATE LIMITED	
1. Name of Corporate Person	SARALSCF TECHNOLOGIES PRIVATE LIMITED
2. Date of Incorporation of Corporate Person	10th December, 2020
3. Authority Under which Corporate Person is Incorporated/ Registered	Registrar of Companies, Mumbai
4. Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U74999MH2020PTC420187
5. Address of the Registered Office and Principal Office (if any) of the Corporate Person	Registered Office:- 1203, Floor 12, Plot-453, Lodha Supremus Senapati Bapat Marg, Lower Panel, Delisle Road, Mumbai- 400013, Maharashtra, India. Principal Office:- Floor 1, Unit No 105, Park Centra, NH - 8, Sector 30, Gurugram- 122001, Haryana.
6. Liquidation Commencement Date of the Corporate Person	11th June, 2026
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Mr. Vivek G Gaggar B-1101, Evoked, Arkade Art, Vinay Nagar, Mira Road East, Thane- 401107 +91 80975 66838 1B/B1/1PA-001/1P-P-02948/2025-2026/14527 vivek.gaggar@nvrandco.com Email for Correspondence: saralvolli@gmail.com
8. Last Date for Submission of Claims	11th July, 2026
Notice is hereby given that the Corporate debtor SARALSCF Technologies Private Limited has commenced voluntary liquidation on 11th June, 2026. The stakeholders of SaralSCF Technologies Private Limited are hereby called upon to submit a proof of their claims, on or before 11th July, 2026, to the liquidator at the address mentioned against item 7. The proof of claims is to be submitted in the prescribed form. The claim forms can be downloaded from the website https://ibbi.gov.in/en/home/downloads under the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.	
Submission of false or misleading proofs of claim shall attract penalties. Name and Signature of the Liquidator: Date: 15th June, 2026 Place: Mumbai Vivek G Gaggar RegistrationNo:IBBI/1PA-001/1P-P-02948/2025-2026/14527	

ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD. (ACRE) CIN : U69993DL2002PLC115769 Regd. Office : 14 th Floor, EROS Corporate Tower, Nehru Place, New Delhi-110019 E-mail : acre.acre@acreindia.in , Website : www.acreindia.in Corporate Office : Unit No. 502, C Wing, One BKC, Plot No. C – 66, G – Block, Bandra Kurla Complex, Mumbai – 400051. Tel : 022 68643101	POSSESSION NOTICE (for immovable property) Whereas, The Authorized Officer of SAMMAAN CAPITAL LIMITED (formerly known as INDIABULS HOUSING FINANCE LIMITED) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 26.04.2023 calling upon the Borrowers KALINDA CHANDRAKANT KEDAR and ROHIT CHANDRAKANT KEDAR to repay the amount mentioned in the Notice being Rs. 5,26,692.58 (Rupees Five Lakhs Twenty Six Thousand Six Hundred Ninety Two and Paise Fifty Eight Only) against Loan Account No. HHETHN00516574 as on 20.04.2023 and interest thereon within 60 days from the date of receipt of the said Notice. Further the IHFL has assigned all its rights, title and interest of the above loan account in favor of Assets Care & Reconstruction Enterprise Ltd. ("ACRE") by way of an Assignment Agreement dated 27.06.2023 read with Rectification Agreement dated 04.08.2023. The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 11.06.2026 The Borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Assets Care & Reconstruction Enterprise Ltd., for an amount of Rs. 5,26,692.58 (Rupees Five Lakhs Twenty Six Thousand Six Hundred Ninety Two and Paise Fifty Eight Only) as on 20.04.2023 and interest thereon. The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.	
DESCRIPTION OF THE IMMOVABLE PROPERTY (IES)		
FLAT NO. 2103, ON THE 21ST FLOOR, ADMEASURING CARPET AREA APPROX 640.31 SQUARE FEET, IN 'E' WING, IN THE BUILDING NAMED "SAI MANNAT", SITUATED AT PLOT NO. 1A, 1B1, 1B2 1B3, 1B6, SECTOR-34A, IN OWE VILLAGE KHARGHAR, NAVI MUMBAI-410210, MAHARASHTRA, WITH EXCLUSIVE USE OF LIMITED AREAS AND FACILITIES OF 149.73 SQ. FT., ATTACHED WITH THE UNIT FOR FLOWER BED AND TERRACE AND ENTITLED TO ONE OPEN CAR PARKING.		
Sd/- Authorised Officer Ltd.		
Date : 11.06.2026	Assets Care & Reconstruction Enterprise Ltd.	(102-TRUST)
For any grievance you may contact Mr. Mohd Shariq Malik , Grievance Redressal Officer, Phone No. 011-66115609, Email: complaint@acreindia.in . The detailed policy on Grievance Redressal Mechanism within the organisation can be accessed at https://www.acreindia.in/compliance .		

मराठी मनाचा आवाज


नवशक्ति


पुणे पञ्जाबीसोनी निवास अहमदाबाद महाराष्ट्र

www.navshakti.co.in



BHARAT CO-OPERATIVE BANK (MUMBAI) LTD.

(MULTI-STATE SCHEDULED BANK)

Central Office : "Marutagiri", Plot No. 13/9A, Sonawala Road, Goregaon (East),
Mumbai-400063. Tel. : 61890131 /61890083.

AUCTION
NOTICE

Auction sale of immovable property/ies

Sealed Offers/Tenders are invited from the public/intending bidders for purchasing the following immovable property/ies on "as is where is basis and as is what is basis" under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, read with Rule 8(6) of Security Interest Enforcement Rules 2002.

Sr. No	NAME OF THE MORTGAGOR / BORROWERS & BRANCH	OUTSTANDING AMOUNT AS PER DEMAND NOTICE	PROPERTY DESCRIPTION & ENCUMBRANCES KNOWN TO THE BANK	i. RESERVE PRICE, ii. EARNEST MONEY DEPOSIT (EMD) iii. BID INCREMENT AMOUNT (Over & Above Highest Bid Amount)	i. DATE & TIME OF INSPECTION ii. LAST DATE & TIME OF SUBMISSION OF TENDERS / OFFERS	DATE AND TIME OF OPENING THE TENDERS
1	Mr.Girdhar Valji Solanki Joint/Co-Borrowers : Mr.Jitendra Valji Solanki Mrs.Rajiben Valji Solanki (Virar Branch) [2nd Auction Notice]	Demand Notice Date : 10.08.2020 i) Loan Account No. 00563250000182 : Rs. 21,54,121 as on 25.07.2020 together with further interest @13.90% per annum + penal interest @2% per annum thereon with effect from 26.07.2020. (Less amount paid if any thereafter)	Flat No.19, admeasuring 42.37 sq.meters built-up area equivalent to 570 sq. ft. super built up area on the Ground Floor in 'B' Wing of 'New Chandan Co-operative Housing Society Ltd.', Village Khari of Bhayander situated at Navghar Cross Road No.5, Bhayander (East), Taluka & District Thane - 401 105	i. Rs. 54,00,000/- ii. Rs.5,40,000/- iii. Rs.1,00,000/-	i. 24.06.2026 from 11.00 a.m. to 05.00 p.m. ii. 14.07.2026 upto 05.00 p.m.	15.07.2026 at 11.00 a.m.
2	Mr. Tikaram Lal Singh Joint/ Co – Borrower : Mrs. Asha Tikaram Gurakha 1. Mr. Suraj Tikaram Singh (Khar (East) Branch) [4th Auction Notice]	Demand Notice Date : 23.08.2021 Loan Account No. 010333330000561: Rs. 26,16,417/- as on 15.08.2021 together with further interest @ 9.90% per annum + penal interest @ 2% per annum thereon with effect from 16.08.2021. (Less amount paid if any thereafter)	Flat No. 501, admeasuring 33.54 sq.meters carpet area equivalent to 361sq.ft carpet area, situated on the Fifth Floor in Building No.3 known as 'Avenue G' in the Project known as Rustomjee Evershine Global City and society known as Rustomjee Evershine Global City Avenue 'G' Building No. 03 to 04 Co-operative Housing Society Ltd. Chikal Dondari Road, Virar (West) situated at Village-Dongare (Dongarpada) also known as Village Narangi, Taluka-Vasai, District Palghar - 401303.	i. Rs. 25,00,000/- ii. Rs.2,50,000/- iii. Rs.50,000/-	i. 24.06.2026 from 11.00 a.m. to 05.00 p.m. ii. 14.07.2026 upto 05.00 p.m.	15.07.2026 at 12.30 p.m.
3	Mr. Rakesh Thrithuvan Varma Joint/Co-Borrower: Mrs. Savita Rakesh Varma [Matunga Branch] [2nd Auction Notice]	Demand Notice Date : 10.06.2024 Loan Account No. 009933330000301: Rs. 22,17,142/- as on 15.05.2024 together with further interest @10.20% per annum + penal interest @ 2% per annum thereon with effect from 16.05.2024 (Less amount paid if any thereafter)	Flat No.302, admeasuring 34.04 sq.mtrs Carpet Area plus 5.85 sq.mtrs carpet W/S, F/B Balcony Area, Building No.A2, 3rd Floor, of building known as Nandadeep Residency, Village Vadavali Tarfe Varedi, within the Registration Sub District Karjat, registration District Raigad, Taluka Karjat, Old Karjat Kalyan Road, Bhiwipuri, Karjat ,Taluka Karjat, District Raigad - 410201	i. Rs. 16,00,000/- ii. Rs.1,60,000/- iii. Rs.50,000/-	i. 24.06.2026 from 11.00 a.m. to 05.00 p.m. ii. 14.07.2026 upto 05.00 p.m.	15.07.2026 at 3.00 p.m.

Terms and Conditions of the Bharat Co-operative Bank (Mumbai) Ltd – Auction Sale:-

- 1) Auction is being held on "AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS" with all the existing and future encumbrances / Society Dues / Builders dues / Property Tax / Utility Service provider outstanding dues etc. and same shall be borne by bidders whether known or unknown to the Bank. The Bank is not responsible for encumbrances unknown to the Bank. The Authorised Officer / Secured Creditor shall not be held responsible in any way for any third-party claims / rights / dues received after date of opening the bid. The purchaser should conduct due diligence on all aspects related to the property to his / her satisfaction. The purchaser shall not be entitled to make any claim against the Authorized Officer / Secured Creditor in this regard at a later date.
- 2) Tenders quoted below the "Reserve Price" will not be considered & same is liable to be rejected.
- 3) The Bidder shall submit bid / offers alongwith their KYC documents and 10% of EMD amount by Pay Order / D.D. drawn in favour of "**Bharat Co-operative Bank (Mumbai) Ltd."**[Envelope containing the Bids / offer should superscribed as Bid for "Flat / Shop No.____"].
- 4) Place of Submission and opening of Tenders/Offer: Bharat Co-operative Bank (Mumbai) Ltd., Central Office – Recovery & Legal Department, Marutagiri, Plot No.13/9A, Sonawala Road, Goregaon (East), Mumbai - 400063.
- 5) Outstanding Builder / Society dues, Property Tax, Utility Bills etc. and Charges for documentations, transfer fees of Society / Builders / Revenue Department, Conveyance, Stamp Duty, Registration Charges with the Joint Sub-Registrar of Assurances as applicable and other statutory dues if any, shall be borne by the purchaser and the Bidder / purchaser above should complete all the transfer formalities & the Bank will not be responsible in any manner whatsoever, in this regard.
- 6) In case of more than one bid is received for above Reserve Price, the Bidders present during the opening of the Tenders may participate in the Oral Bidding / Inter-se Bidding. **The Authorised Officer of the Bank have discretion in the manner of conduct of sale including decision with regard to inter-se bidding / negotiations amongst the bidders to realize highest sale value for the said property/ies. Bidders are, therefore advised to remain themselves or through their duly authorized representative(s) well before time, who can take the decision for them.**
- 7) The Authorised Officer reserves the right to reject any or all tenders and/or postpone the date and time of opening of tender or sale confirmation without giving any reason therefor.
- 8) Mortgagor/borrower/joint-borrower/surety/guarantor may bring maximum bid/offers to realize a good value.
- 9) The successful bidders should deposit 25% (including 10% EMD) of the bid amount immediately on the same day or not later than next working day, as the case may be, of opening of bids and balance 75% within 15 days from the date of opening the tenders. In case, successful bidder failed to pay the remaining 15% of the bid amount as aforesaid then the EMD amount shall stand forfeited automatically without any further notice.
- 10) If the successful bidders fail to pay the balance 75% of the bid amount within 15 days from date of opening the offers, the deposited amount shall stand forfeited.
- 11) In case of non-acceptance of offer of purchaser by the Secured Creditor / Authorised officer, the EMD amount of 10% paid along with the application will be refunded / returned without any interest to the unsuccessful bidders.
- 12) The Principal Borrower / Joint-Borrower / Guarantor / Mortgagor is hereby informed in their own interest to take away all the movables, personal belongings, office documents / equipments / papers, articles, etc. which are not hypothecated to the Bank, if any lying in the above said premises with prior intimation in writing to the Authorised Officer, failing which the same shall be removed / disposed-off as scrap without any realizable value without giving any further notice to you Borrower / Joint-Borrower / Guarantor/Mortgagor to enable us to handover the vacant and peaceful possession of said assets to the successful bidders on receipt of entire sale amount, which please take note.

Note : 1) This is also a 15 days notice to the Borrower / Joint-Borrower / Guarantor / Mortgagor of the above loan accounts under Rule 8(6) of the SARFAESI Act, 2002 about holding of sale by inviting sealed tenders from the public in general for the sale of the above said secured assets on abovementioned date if your dues are not cleared in full. 2) The Bank will not be responsible for payment or any arrears or taxes or assessment taxes or maintenance etc. 3) Notice is hereby given to you Mortgagors / Borrowers / Joint-Borrowers / Sureties / Guarantors u/s.13(8) of the SARFAESI Act, 2002 to pay the sum as mentioned above before the date fixed for sale failing which the property will be sold in Auction Sale and you shall be liable for balance outstanding dues remains, if any with interest, charges, expenses, costs etc. after adjusting the Net Sale proceeds i.e. Sale Price less incidental expenses & TDS as applicable. 4) Conditions Apply.

Date : 12.06.2026

Place: Mumbai

Sd/-

AUTHORISED OFFICER

BHARAT CO-OPERATIVE BANK (MUMBAI) LTD

प्रपत्र सी - २
पक्षाने उभ्या केलेल्या उमेदवारांच्या गुन्हेगारी पूर्वचरित्राबद्दलचे घोषणापत्र

राजकीय पक्षाचे नाव : शिवसेना
निवडणुकीचे नाव : महाराष्ट्र राज्य विधानपरिषद स्थानिक प्राधिकारी मतदारसंघाची द्विवार्षिक निवडणूक - २०२६
राज्याचे/संघराज्य क्षेत्राचे नाव : महाराष्ट्र

(१)	(२)	(३)	(४)		(५)		
अ. क्र.	मतदारसंघाचे नाव	उमेदवाराचे नाव	प्रलंबित फौजदारी प्रकरणे		फौजदारी अपराधांकरिता दोषसिद्ध ठरविलेल्या प्रकरणांबद्दलचा तपशील		
			न्यायालयाचे नाव प्रकरण क्रमांक व प्रकरणाची (प्रकरणांची) सद्यःस्थिती	संबंधित अधिनियमांची कलमे व अपराधाचे (अपराधांचे) संक्षिप्त वर्णन	न्यायालयाचे नाव व आदेशाचा (आदेशांचे) व संक्षिप्त वर्णन	अपराधाचे (अपराधांचे) संक्षिप्त वर्णन व ठोठावलेली शिक्षा	जास्तीत जास्त ठोठावलेली शिक्षा
१	महाराष्ट्र विधानपरिषद परभणी - हिंगोली स्थानिक प्राधिकारी	सईद खान	सेशन कोर्ट मुंबई स्पे.के.नं. १४७६/२०२१ प्रलंबित	कलम ३.४ मनी लॉन्ड्रींग ॲक्ट कलम ३.४ मनी लॉन्ड्रींग कायद्यानुसार गुन्हा व शिक्षा	निरंक	निरंक	निरंक
२			पाथरी पोलीस स्टेशन, ता. पाथरी जि. परभणी सि.आर. न.६६७/२०२५	११८(१), १८९(२), १९१(२), १९१(३), १९० बीएनएस ॲक्ट नुसार	निरंक	निरंक	निरंक

आपला,

(Signature)
संजय भाऊराव मोरे
शिवसेना सचिव

निःस्पक्ष आणि

निर्भिड दैनिक



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PUBLIC NOTICE

All persons are hereby informed that, all that Land bearing lying being and situated at Village Chandip, Tal- Vasai, Dist- Palghar bearing Following description.

Sr. No.	Survey No.	Hissa No.	Area Sq. Mtrs.	Assessment Rs.Ps.
1.	41	2	0-45-20 P.T 0-02-00 Total Area 0-47-20 & P.T. 0-02-00 Out of which 0-43-70	7.14
2.	57	3/1	0-38-60 P.T 0-02-00 Total Area 0-40-60	0.60
3.	57	3/2	0-37-40	0.59
4.	39	1	0-29-60 P.T 0-08-30 Total Area 0-37-90 Out Of Which 00-01-74	0.28
5.	41	4	0-19-20 P.T 0-00-90 Total Area 0-20-10	3.04

is owned and possessed by Mr. Sachin Ramchandra Mundhe & Mr. Tejas Dinesh Chedha My clients are in the process of purchasing the said Land. Any persons having any claim, interest, right, demand, maintenance, charge, lease, tenancy, lien, mortgage or any other claim of whatsoever nature, then the said claim, demand, charge should be notified, informed or communicated with all documentary proof to me at my address being 201, Jai Bhavani Apt., Pt. (Dindal) Nagar, Besides Parvati Cinema, Vasai Road (West), Taluka Vasai, District Palghar, Pin-401202 within 14 days from the date of publication of this notice and if no such claim and/or objection is notified, informed or communicated to me within aforesaid time then the same will be treated as waived or surrendered and transaction in favour of my client shall be completed accordingly the title certificate in favour of the said Property will be issued by me.

Adv. Pranjali Patil

